

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-331(ND)/2018

IN THE MATTER OF:

M/s Roshan & Company, Wool and Carpet Yarn

.....PETITIONER

vs

M/s Modern Woolens

..... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 07.06.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Operational Creditor

: Mr. Siddharth Mittal, Mr. Nayan Nepal, Advocates

For the Respondents

:

ORDER

Learned counsel for the petitioner is present and represents that in compliance with the direction dated 17.05.2018 vide diary No. 3446 dated 01.06.2018 the directions had been complied with, however with certain delay for which purpose an application has also been filed for condonation. Taking into consideration the reason stated in the application lead along with the affidavit, the delay is condoned and the affidavit in relation Section 11 of IBC, 2016 is taken up on file. Let notice be issued to the Corporate Debtor in relation to this application within a period of one week from today. Notice to the Corporate Debtor to be sent through registered posted at its registered office.

Post the matter on 18.07.2018.

— Sd —

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

Varinder Kumar

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)